

**Bill No. 91 of 2023**

THE CONSTITUTION (SCHEDULED CASTES) ORDER  
(AMENDMENT) BILL, 2023

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BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Chhattisgarh.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

**1.** This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2023. Short title.

C.O. 19. 5 **2.** In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in Part XXIII.— Amendment of Constitution (Scheduled Castes) Order, 1950.  
*Chhattisgarh*, for entry 33, the following entry shall be substituted, namely:—  
"33. Mahar, Mahara, Mahra, Mehar, Mehra".

#### STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of clause (1) of article 341 of the Constitution, six Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament under clause (2) of article 341 of the Constitution.

2. The State Government of Chhattisgarh has proposed inclusion of Mahra and Mahara communities in the list of Scheduled Castes. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed modification.

3. In order to give effect to the above change, it is necessary to amend the Constitution (Scheduled Castes) Order, 1950 in respect of the State of Chhattisgarh.

4. The Bill seeks to achieve the aforesaid objectives.

DR. VIRENDRA KUMAR.

NEW DELHI;

*The 12th July, 2023.*

## FINANCIAL MEMORANDUM

The Bill seeks to include “Mahra and Mahara” communities in the list of the Scheduled Castes for the State of Chhattisgarh. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate the likely expenditure to be incurred on this account at this stage. However, the expenditure, if any, shall be accommodated within the approved budgetary outlay of the Government.

ANNEXURE

EXTRACT FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

(C.O. 19)

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THE SCHEDULE

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PART XXIII.—*Chhattisgarh*

\* \* \* \* \*

33. Mahar, Mehra, Mehar

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*(Dr. Virendra Kumar, Minister of Social Justice and Empowerment)*

MGIPMRND—117LS—14-07-2023.